

L.No. 105

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 126/2023/EZ

In The Matter of:

Mujibur Rahman Malik

... Applicant

Versus

State of West Bengal & Ors.

... Respondents



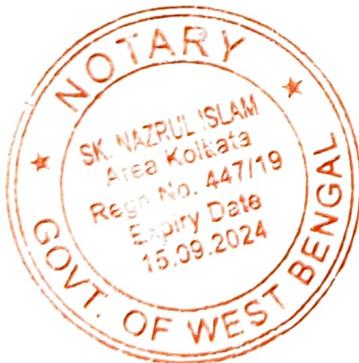
AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT NO. 6,  
M/S PAUL FABRICS

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Filed by

*Joyjit Roy Choudhury*  
**JOYJIT ROY CHOUDHURY**  
 Advocate

For Respondent No. 6

Email: joyjit.advocate@gmail.com

(M): 9874933559

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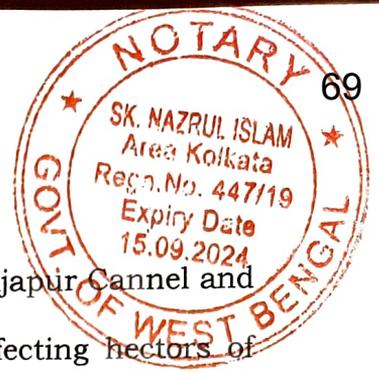
... Respondents



AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT NO. 6,  
M/S PAUL FABRICS

I, Sarmistha Paul, daughter of Pradip Paul, aged about 32 Years, by faith-Hindu, by occupation working as Partner at M/s Paul Fabrics situated at Village- Kalachara P.O & P.S- Chanditala, District: Hooghly, Pin: 712702, and I am authorized to affirm and submit on behalf of the other partners as follows:-

1. That the Hon'ble Tribunal has been directed to implead respondent number 6 as a party in the instant original application, vide Solemn Order dated 22.11.2023.
2. That this respondent has received notice along with copy of application and Solemn Order dated 22.11.2023, passed by the Hon'ble Tribunal.



3. That the instant Original Application relates to in Rajapur Cannel and Kana Damadar River in the District of Howrah affecting hectors of agricultural land livelihood of thousand of farmers. It has been stated that Rajapur Cannel is a fresh water drain which remains alive throughout the year and mixes with the Kana Damadar River. It has further been stated that Rajapur Cannel and Kana Damadar River has been filled with black contaminated pieces of fine nets and threads which come from the Dankuni Industrial State thereby damaging ecological balance in the area concern.
4. That the Respondent No.3, The District Magistrate of Collector Howrah has filed an affidavit dated 21.11.2023 of which in Paragraph No.11 it has been stated that certain units have been identified by the West Bengal Pollution Control Board in the area of Kalachara Hooghly District in which the name of this Respondent unit has also been mentioned.
5. That the respondent no. 3, The District Magistrate of Collector Howrah stated in their affidavit that the answering respondent no. 6 has been issued a Closure Order from the West Bengal Pollution Control Board and the copy of the closure order was attached with the affidavit so filed by the Respondent No. 3. It is pertinent to mention that subsequent to the closure order so passed by the West Bengal Pollution Control Board the respondent no. 6 also obtained the Suspension of Closure Order by following all the formalities from the West Bengal Pollution Control

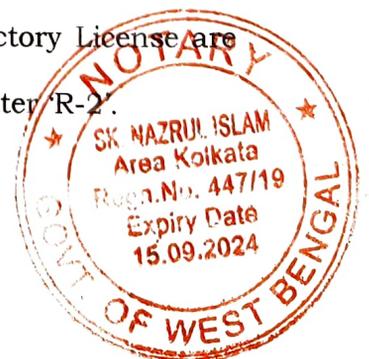
board. It is also hereby notified that the Respondent No. 3 have filed half of the documents and has not filed the final order i.e the Suspension of Closure Order so obtained by the Respondent No. 6 from the West Bengal Pollution Contril Board. It will also be pertinent to mention that the Respondent No. 3 is the District Magistrate of Howrah and has filed affidavit concerning the units of Hooghly District and such statements are not tenable and lacks territorial jurisdiction. It is further notified that this unit has been harassed time and again without any reason and now it is becoming very tough to continue the running of the factory.

6. That this Respondent state that the unit in question possess 'Consent To Operate' Certificate issued by the West Bengal Pollution Control Board which is valid till 31<sup>st</sup> July 2027.

Photocopy of the consent to operate dated 31.03.2023 issued by the West Bengal Pollution Control Board is annexed herewith and marked with the letter 'R-1'.

7. That the Respondent Unit also possess trade license, fire license and Factory License for smooth running from the unit.

Photocopies of the trade license, fire license and Factory License are collectively annexed herewith and marked with the letter 'R-2'.



8. That the unit had applied for permission under the hazardous Waste Authorization with the State Board on 08.08.2022 and the application is still pending for approval from the competent authority.

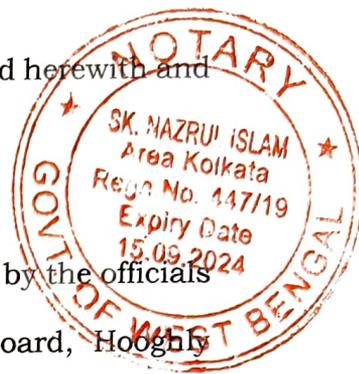
Photocopy of the application dated 08.08.2022 is annexed herewith and marked with the letter 'R-3'.

9. That the Respondent Unit was inspected on 13.04.2023 by the officials of the regional office of the West Bengal Control Board, Hooghly Regional Office and subsequent to the inspection closure order was issued to the unit by the West Bengal Control Board on 29.05.2023.

Photocopy of the closure order dated 29.05.2023 is annexed herewith and marked with the letter 'R-4'.

10. That in the closure order it was inter alia directed by the West Bengal Pollution Control Board to the Respondent Unit to deposit of Bank Guarantee of Rs.2,00,000 (Rupees Two Lakhs) and pay environmental compensation of Rs. 75,000/-. (Rupees seventy five thousand only).

11. That the Respondent Unit vide letter dated 09.06.2023 addressed to the Chief Engineer, Operation And Execution Cell, West Bengal Pollution Control Board had made written submission stating that the unit has tested the water from a reputed laboratory of the namely West Bengal Pollution Control Board S.M. Scientific Service on



Bengal Pollution Control Board S.M. Scientific Service on 17.04.2023, 13.05.2023 and 09.06.2023 in which the reports reveal that there has been gradual reduction in the parameters of COD, BOD and moreover the defects detected in the inspection carried out by the West Bengal Pollution Control board on 13.04.2023 with regard to the ETP has been rectified.



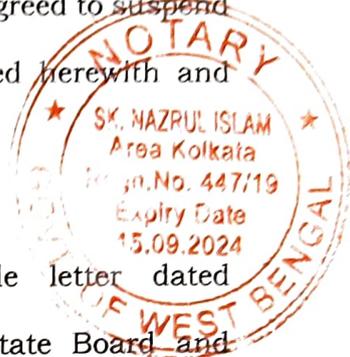
Photocopy of the letter dated 09.06.2023 and the water sample test reports are collectively annexure herewith and marked with the letter 'R-5'.

12. That subsequent to the application made by the Respondent unit the West Bengal Pollution Control Board had issued a direction dated 01.08.2023 in which the board has principally agreed to suspend the closure order dated 29.05.2023 subject to certain conditions :

1. The unit shall submit a penalty amount of Rs. 50,000/- (Rupees Fifty Thousand) only within 10 days from the date of issue of this letter, by Demand Draft in favour of West Bengal Pollution Control Board payable at Kolkata for non-compliance of the Environmental norms.
2. The unit shall execute a Bank Guarantee (BG) (Proforma enclosed) of Rs. 2,00,000/- (Rupees Two Lakhs) only valid for 12 months within 15 days from the date of issuance of this direction

in favour of the West Bengal Control Board (Union Bank of India) IFSC Code UBIN0906638) as an assurance to comply with the Board's directions as well as environmental norms.

Photocopy of the direction issued by the State Board dated 01.08.2023 in which the board has principally agreed to suspend the closure order dated 29.05.2023 is annexed herewith and marked with the letter 'R-6'.

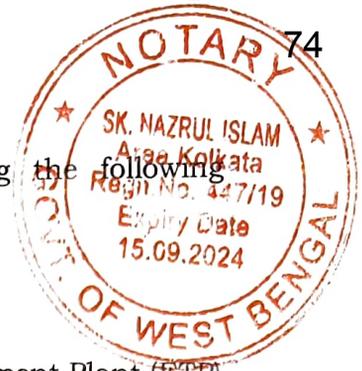


13. That accordingly the respondent unit vide letter dated 14.08.2023 complied with the directions of the State Board and submitted Bank Guarantee of Rs. 2,00,000/- (Rupees Two Lakhs) only valid for 12 (Twelve) months vide Bank Guarantee Bond No. 0105013GA23000004 Dated 10.08.2023 valid upto 09.08.2024 and also paid Environmental Compensation of Rs. 50,000/- (Rupees Fifty Thousand) vide demand draft dated 07.08.2023 being number 138456 drawn on Central Bank of India, Salkia branch, Howrah.

Photocopy of the letter dated 14.08.2023, Bank Guarantee Bond and demand draft showing payment of Environmental Compensation are collectively annexed herewith and marked with the letter 'R-7'.

14. That subsequent thereto the State Board has issued Suspension of Closure Order in favour of the respondent unit dated 14.08.2023 interalia observing that the unit had submitted penalty amount of Rs 50,000/- (Rupees Fifty Thousand) and also Bank Guarantee amount of

Rs. 2,00,000/- (Rupees Two Lakhs) and imposing the following conditions thereon:



- (I) The Unit shall always operate the Effluent Treatment Plant (ETP) efficiently so as to comply with the effluent discharge standards.
- (II) The unit shall always operate maintaining the environmental norms.

Photocopy of the Suspension of Closure Order dated 14.08.2023 is annexed herewith and marked with the letter 'R-8'.

15. That the respondent unit has been complying with the conditions as issued by the state Board following the laws of the land and after obtaining the statutory clearances.
16. That the respondent unit humbly submits that the unit has high regard to the Solemn Orders as passed by this Hon'ble Tribunal and will comply with any Order as may be passed by this Hon'ble Tribunal.

Identified by me

*Joyjit Ray Choudhry*  
Advocate

State of West Bengal

PAUL FABRICS  
*Saomistha Paul*  
Deponent  
Partner

Solemnly Affirmed and  
Declared before me U/S 139  
CPC, U/S 297 (C) CRPC

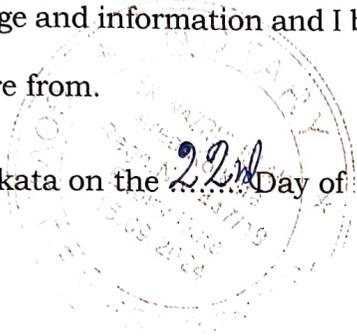
*SK. Nazrul Islam*  
Notary, Govt. of W.B.  
Reg. No. 447/19  
City Civil Court, Calcutta

22 DEC 2023

VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 22<sup>nd</sup> Day of December, 2023.



Identified by me

*Joyjit Roy Choudhry*  
Advocate *sw*

State of West Bengal

PAUL FABRICS  
*Sarmistha Paul*  
Deponent  
Partner



(11)

Annexure - "R-1" 76

# WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan'  
Bldg. No. - 10A, Block - LA, Sector-III  
Salt Lake City, Kolkata-700 098



Consent Letter Number : CO134712.  
Application # 2466171.

Memo Number : 106 / PCB/HGY/R/3274 - 08 (I)

Date : 31 / 03 / 2023

## Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and  
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

M/s. Paul Fabrics

(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at Vill. & Mouza - Kalachara, P.O. & P.S. -

Chanditala, Dist. - Hooghly, Pin. - 712 702.

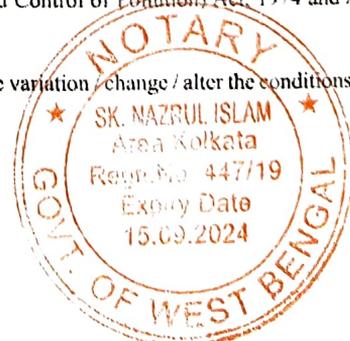
(Detailed address of the manufacturing unit)

for a period from date of issue to 31/07/2027

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.



For and on behalf of the State Board

*[Signature]* 31/3/23

(Member Secretary/Chief Engr./Sr. Env. Engr./ Env. Engr./ Asst. Env. Engr.)

Environmental Engineer

Hooghly Regional Office, W.B.P.C.B



(12)

(2)

## ANNEXURE

Consent to ..... M/s- Paul Fabrics. .....  
 for its unit at vill. - Kalachara, P.O. & P.S. - Chanditala, Dist. - Hooghly. .....  
 ..... Pin. - 712 702. .....

**Conditions :**

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	<u>Dyeing &amp; Bleaching of Hosiery Fabrics.</u>	<u>40 (forty) Tonnes.</u>
02		
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The *Applicant* shall remain responsible for quantity and quality of liquid effluent and air emissions.
03. **Daily** discharge of industrial liquid effluent shall not exceed ..... 40.0 KL.
04. **Daily** discharge of domestic liquid effluent shall not exceed ..... 4.0 KL.
05. **Daily** discharge of mixed (industrial & domestic) liquid effluent shall not exceed ..... KL.
06. The *Applicant* shall discharge liquid effluent to G.P. drain via ETP. ..... (place of discharge)  
 through ..... 01 (one) ..... no. outlets / outfalls.
07. To bring into any altered or new outlet/outfall or to change the place of discharge, the *Applicant* shall have to inform the Board and obtain prior permission of the Board in this effect.
08. The *Applicant* shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the *Standard* as given in Table-I in page 03.

(Member Secretary/Chief Engr./Sr. Env. Engr./ Env. Engr./ Asst. Env. Engr.)

Environmental Engineer

Hooghly Regional Office, W.B.P.C.B.

Continued.....

(13)

(3)

Consent to M/s. Paul Fabrics.for its unit at vill. - Kalachara, P.O. & P.S. - Chanditala, Dist. - Hooghly.

Pin. - 712 702.

Table-I

Outlet No.	Nature of effluent	Parameters	Standard	Frequency of effluent sampling
01	Domestic	pH	Between : 5.5 - 9.0	—
		Total Suspended Solids	Not to exceed : 100 mg/l.	
		Biochemical Oxygen Demand (3day at 27°C)	Not to exceed : 30 mg/l.	
		Chemical Oxygen Demand	Not to exceed : 250 mg/l.	
		Oil & Grease	Not to exceed : 10 mg/l.	
02	Process	pH	Between : 6.5 - 8.5	Half-
		TSS	Not to exceed: 100 mg/l.	Yearly.
		BOD	30	..
		COD	250	..
		O & G	10	..
		Ammonical Nitrogen (N)	50	..
		SAR	26	--
		TDS	2100	..
		Sulphide (S)	2.0	..
		Phenolic compound (C <sub>6</sub> H <sub>5</sub> OH)	1.0	..
		Total chromium (Cr)	2.0	..

09. The Applicant falls in the ..... Category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and the Applicant shall comply with the provisions of the said Act and Rules made thereunder.

10. Daily water consumption for the following purposes should not exceed :-

- Industrial cooling, spraying in mine pits and boiler feed water → ..... KL  
(Water used for gardening should be included in this category of use)
- Domestic purpose → ..... KL
- Processing whereby water gets polluted and the pollutants are easily biodegradable → ..... KL
- Processing whereby water gets polluted and the pollutants are not easily biodegradable → ..... KL

The Applicant shall regularly submit to the Board the Returns of Water Consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.



(Member Secretary/Chief Engr./Sr. Env. Engr./ Env. Engr./ Asst. Env. Engr.)

Environmental Engineer  
Hooghly Regional Office, W.B.P.C.B.

Continued.....

(14)

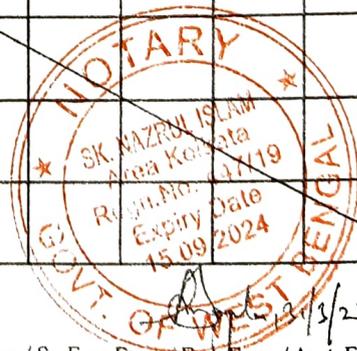
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Consent to M/s. Paul Fabrics.  
 for its unit at Vill. - Kalachara, P.O. & P.S. - Chanditala, Dist. - Hooghly.  
Pin. - 712 702.

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the Standard as given in Table-II below :

Table-II

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm <sup>3</sup> /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					PM (mg/Nm <sup>3</sup> )	CO (%v/v)			
S-1	36.0	01 no. 2 TPH wood & coal fired Boiler. (APCD: cyclone separators & Bag filter).			*800	—			H. Yearly
S-2	10 ft. above roof level.	01 no. 50 KVA DG set. (Green D.G. set only).			150	1			
S-3					* To be corrected at 12 % CO <sub>2</sub> .				
S-4									
S-5									
S-6									
S-7									
S-8									
S-9									
S-10									



(Member Secretary/Chief Engr./Sr. Env. Engr./ Env. Engr. /Asst. Env. Engr.)  
**Environmental Engineer**  
 Hooghly Regional Office, W.B.P.C.B.  
 Continued.....

(15)

(5)

Consent to M/s. Paul Fabrics.  
 for its unit at vill. - Kalachara, P.O. & P.S. - Chanditala, Dist. - Hooghly,  
Pin. - 712 702.

14. The *Applicant* shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the *State Board's* staff as well as *State Board's* authorised agencies.
15. The *Applicant* shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	Wood & coal	50 MT/month.	01 no. 2 TPH Boiler.
02	HSD	150 liters/month	D.G. set.
03			
04			
05			

16. The *Applicant* shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
ETP Sludge			To be disposed to a Common Hazardous Waste Treatment, Storage & Disposal Facility.

17. The *Applicant* shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) $L_{eq}$
Day Time (06 a.m. to 10 p.m.)	65
Night Time (10 p.m. to 06 a.m.)	55

18. The *Applicant* shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.
19. The *Applicant* shall bring about at least 33% of the available open land under the green coverage / plantation.
20. The *Applicant* shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the *Applicant* to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the *Applicant* shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.
21. The *Applicant* shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.
22. The *Applicant* shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
23. The *Applicant* shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste.

(Member Secretary/Chief Engr./Sr. Env. Engr./ Env. Engr./ Asst. Env. Engr.)

Environmental Engineer  
 Hooghly Regional Office, W.B.P.C.B.

(16)

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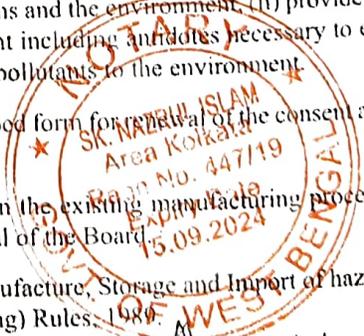
Consent to M/s. Paul Fabrics.  
 for its unit at vill. - Kalachara, P.O. & P.S. - Chanditala, Dist. - Hooghly.  
Pin. - 712 702.

24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The Applicant shall get the samples of hazardous wastes/leachates analysed at least once in ..... from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The Applicant shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the State Board's staff as well as State Board's authorised agencies.
27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The Application shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
32. The Applicant shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
33. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least **120** days before the date of expiry of this Consent.
35. The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Conditions: Enclosed in annexure.

(Member Secretary/Chief Engr./Sr. Env. Engr./ Env. Engr./Asst. Env. Engr.)

Environmental Engineer  
 Hooghly Regional Office, W.B.P.C.B



31/3/23



FORM - II  
(See Rule 3)

13

**WEST BENGAL POLLUTION CONTROL BOARD**

**Hooghly Regional Office**  
Himalaya Bhaban, Delhi Road, Dankuni. Dist- Hooghly

**Notice of inspection**

Chairman,  
Dr. Kalyan Rudra.

Member Secretary,  
Sri Rajesh Kumar, IPS.

Date:- 13/04/2023

To, M/s Paul Fabrics  
Vill- Kalachara, P.O + P.S - Chanditala  
Dist - Hooghly, Pin - 712702

Take notice that for the purpose of enquiry under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 the following officers of the State Board, namely:

- 1) B. Majumdar, E.E, Hooghly R.O
- 2) D. Chattopadhyay, A.E.E, Hooghly R.O

and the persons authorised by the Board to assist them shall inspect the Water Works / Sewage Works / Waste Treatment Plant / Factory/ Disposal System / Any other parts thereof or pertaining thereto under your management/control on 13/04/2023 between 15:30 & 16:30 hours when all facilities requested by them for such inspection should be made available to them on the site. Take notice that refusal or denial to the above stated demand made for performing the functions of this Board will amount to obstruction punishable under Section 42 of the Water (Prevention and Control of Pollution) Act, 1974.

By Order of the Board

*Fi. Rajesh Kumar*  
Member Secretary  
W.B. Pollution Control Board

FORM - I

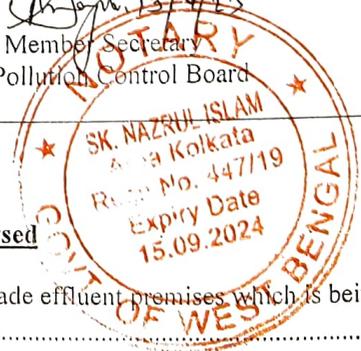
**Notice of intention to have sample analysed**

Take notice that it is intended to have analysed the sample of water/sewage/trade effluent premises which is being taken today the .....day of.....2022 from .....

[Specify water/sewage/trade effluent outlets]

Name and Designation of the person(s)  
Who has taken sample

Signature



(19)



**Government of West Bengal**  
**West Bengal Form No. 393Z (28)**  
**License under the West Bengal Fire Services Act, 1950**

**License no.: FL0125182230200219**

**Date: 26-05-2023**

License is hereby granted to M/S PAUL FABRICS under Section 12 of the West Bengal Fire Services Act, 1950, to use the building or place being No. (a) CHANDITALA, CHANDITALA, DIST - HOOGHLY, Hooghly, Pincode - 712702, P.S. - Chanditala, Nearest Fire Station - Srirampur as a warehouse/workshop for storing or processing or keeping (b)

1. Cotton - 2000 Kg.
2. Wood (Other than furniture) - 10000 Kg.
3. Ethyl Alcohol - 100 Ltr.
4. Petroleum and Petroleum derivatives - 70 Ltr.
5. Packing Box - 200 Kg.
6. Plastic, Plastic Powder, granuels and Plastic Products - 500 Kg.

subject to the conditions noted below and such other conditions as may be prescribed.

It is hereby acknowledged that a sum of Rs. 5500 being the license fee due by the said M/S PAUL FABRICS for the period from 26/05/2023 to 25/05/2024 in respect of the aforesaid license has been received @Rs. 5500 per annum.

**CONDITIONS ABOVE REFERRED TO:**

- (1) The warehouse/workshop shall at all times be open to inspection by such officer or officers, being member or members of the Fire Brigade, as may be appointed by the Director, General of Fire Service.
- (2) The warehouse/workshop shall conform to the conditions prescribed under Section 12 of the West Bengal Fire Services Act, 1950.
- (3) No article referred to in the Clause (1) of Section 12 of the West Bengal Fire Services Act, 1950, shall be made, prepared, dried or treated in any manner on the top or roof of any building constituting or forming a part of a warehouse.
- (4) No person shall be allowed to use as residence any part of the warehouse or to bring into the warehouse any match-boxes or match-sticks or any artificial light not duly and thoroughly protected or to smoke within the warehouse while jute or cotton is stored therein.
- (5) Needs to renewed within next 1 Year

Signature valid

Digital Signature  
 Name: SK. NAZRUL ISLAM  
 Date: 26-05-2023 10:50  
 Location: Kolkata  
 Country: West Bengal



Collector

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Fire License Section,  
13D, Mirza Ghalib Street, Kolkata - 16

Memorandum No. 195/10/2024





Govt. of West Bengal  
WB e-district  
GRIPS eChallan

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192023240071129458

**GRN Details**

GRN:	192023240071129458	Payment Mode:	SBI Epay
GRN Date:	26/05/2023 18:09:34	Bank/Gateway:	SBIePay Payment Gateway
BRN :	8945658682132	BRN Date:	26/05/2023 18:10:12
Gateway Ref ID:	202314697592790	Method:	State Bank of India New PG DC
GRIPS Payment ID:	260520232007112944	Payment Init. Date:	26/05/2023 18:09:34
Payment Status:	Successful	Payment Ref. No:	0125182230200219 [Id Number]

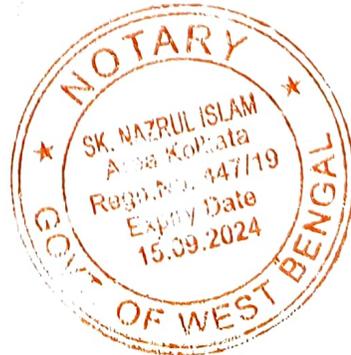
**Depositor Details**

Depositor's Name: Messrs Paul Fabrics  
Address:  
Mobile: 9830742040  
EMail: paul.fabrics04@gmail.com  
Period From (dd/mm/yyyy): 26/05/2023  
Period To (dd/mm/yyyy): 26/05/2023  
Payment Ref ID: 0125182230200219  
Dept Ref ID/DRN: 0852023012517113

**Payment Details**

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	0125182230200219	Fire License Fees	0070-60-109-001-13	5500
			<b>Total</b>	<b>5500</b>

IN WORDS: FIVE THOUSAND FIVE HUNDRED ONLY.





# Government of West Bengal GRIPS 2.0 Acknowledgement Receipt Payment Summary



260520232007112944

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## GRIPS Payment Detail

GRIPS Payment ID:	260520232007112944	Payment Init. Date:	26/05/2023 18:09:34
Total Amount:	5500	No of GRN:	1
Bank/Gateway:	SBI EPay	Payment Mode:	SBI Epay
BRN:	8945658682132	BRN Date:	26/05/2023 18:10:12
Payment Status:	Successful	Payment Init. From:	Department Portal

## Depositor Details

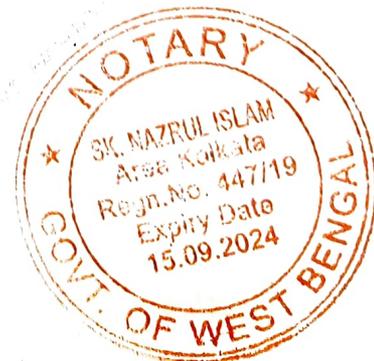
Depositor's Name: Messrs Paul Fabrics  
Mobile: 9830742040

## Payment(GRN) Details

Sl. No.	GRN	Department	Amount (₹)
1	192023240071129458	WB e-district	5500
Total			5500

IN WORDS: FIVE THOUSAND FIVE HUNDRED ONLY.

DISCLAIMER: This is an Acknowledgement Receipt, please refer the respective e-challan from the pages below.





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Government of West Bengal  
OFFICE OF THE COLLECTOR OF FIRE LICENSE  
Fire License Section, 13D, Mirza Ghalib Street, Kolkata - 16

Memo No: DN/GFL/0125182230200219

From:  
The Collector,  
Fire License,  
West Bengal Fire & Emergency Services.

To: M/S PAUL FABRICS

**Sub: Demand Notice for Issuance of Fire License**

In pursuance of the reference to the Fire License application submitted in respect to the above proposal, this is to inform you that Fire License will be issued, subject to the payment of fee amounting to Rs. 5500. You are hereby requested to remit the above amount within 15 days from the date of issuance of Demand Notice.

**Amount in Words:** Rs. Five Thousand Five Hundred.

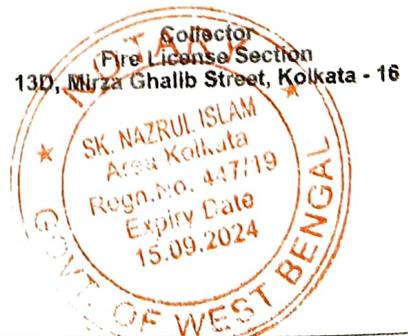
**Mode of Payment:**

You are requested to deposit the above demand fees under the Head of Account 0070-60-109-001-13(0070- Other Administrative Service, 60-109-Fire Protection of Control, 001 - Fees Under the West Bengal Fire Services Act, 13 - License Fees) by **online mode only through the Payment Link available in West Bengal e-District Portal (<https://edistrict.wb.gov.in/PACE/>)** after login using your user id and password used for the submission of the above application within **15 (Fifteen) days** from the date of issue of this notice positively.

Signature valid

Digitally Signed  
Name: Purba  
Date: 23-05-2023  
Reason: Approved  
Location: West Bengal

Date: 23-05-2023  
Place: Fire License Section  
13D, Mirza Ghalib Street, Kolkata - 16



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**FORM-3**

[See rules 5(1), 6(4), 7(1) and 8(2)]

GOVERNMENT OF WEST BENGAL



DIRECTORATE OF FACTORIES

**LICENCE TO WORK A FACTORY**

Licence No. **22698** Reg. No. **079-HG/X/2021** . Date of amenability **25TH SEP 2017** H.P **250(HP)** Worker **20** Fee Rs. 9000/-  
Licence is hereby granted to **SARMISTHA PAUL**, valid only for the factory known as **PAUL FABRICS** situated at **ZONE:-  
SERAMPORE, VILL- KALACHARA, TARA MAA TALA., CHANDITALA, BLOCK - CHANDITALA - II ,SERAMPORE, PS -  
CHANDITALA , PO - CHANDITALA S.O,HOOGHLY , PIN- 712702, WEST BENGAL**, subject provisions of the Factories Act,  
1948, and the rules made thereunder.

The licence shall remain in force till **24th Sep 2026**Sd/  
Deputy Chief of Factories, West Bengal

The 24th Aug 2023

for The Chief Inspector of Factories, West Bengal

**RENEWALS**

Valid up to	H.P	Worker	Fee for renewal	Date of payment	Late fee for renewal	Signature of deputy Chief of Factories, West Bengal
24th Sep 2024	250(HP)	20	3000	24th Aug 2023	0	Sd/-
24th Sep 2025	250(HP)	20	3000	24th Aug 2023	0	Sd/-
24th Sep 2026	250(HP)	20	3000	24th Aug 2023	0	Sd/-

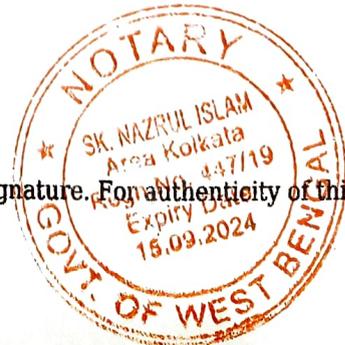
**TRANSFERS**

To whom transferred	Date of Transfer	Date of payment of transfer fee	Signature of Deputy chief of Factories, West Bengal

**AMENDMENTS**

Date of amendment	Amended worker	Amended H.P	Date of payment of Amendment fee	additional fee	Signature of Deputy Chief of Factories, West Bengal

This Licence is Computer generated and does not require any signature. For authenticity of this Certificate, please scan the QR Code on the top right corner.





# Government of West Bengal GRIPS 2.0 Acknowledgement Receipt Payment Summary



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220820232018096701

### GRIPS Payment Detail

GRIPS Payment ID:	220820232018096701	Payment Init. Date:	22/08/2023 12:31:08
Total Amount:	9000	No of GRN:	1
Bank/Gateway:	SBI EPay	Payment Mode:	SBI Epay
BRN:	0136819907127	BRN Date:	22/08/2023 12:35:07
Payment Status:	Successful	Payment Init. From:	Department Portal

### Depositor Details

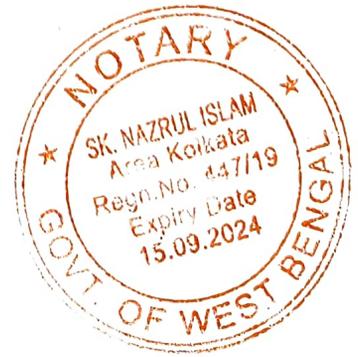
Depositor's Name: PAUL FABRICS  
Mobile: 8777781225

### Payment(GRN) Details

Sl. No.	GRN	Department	Amount (₹)
1	192023240180967038	Directorate of Factories	9000
<b>Total</b>			<b>9000</b>

**IN WORDS: NINE THOUSAND ONLY.**

**DISCLAIMER:** This is an Acknowledgement Receipt, please refer the respective e-challan from the pages below.





Govt. of West Bengal  
Directorate of Factories  
GRIPS eChallan

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192023240180967038

GRN Details

GRN: 192023240180967038 Payment Mode: SBI Epay  
GRN Date: 22/08/2023 12:31:08 Bank/Gateway: SBIEpay Payment Gateway  
BRN : 0136819907127 BRN Date: 22/08/2023 12:35:07  
Gateway Ref ID: 323494059244 Method: State Bank of India UPI  
GRIPS Payment ID: 220820232018096701 Payment Init. Date: 22/08/2023 12:31:08  
Payment Status: Successful Payment Ref. No: 22698  
[License No]

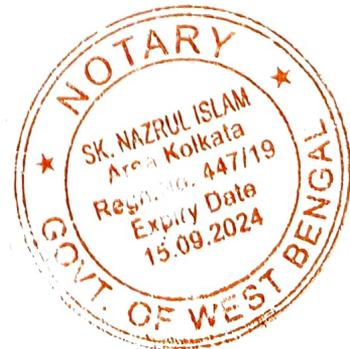
Depositor Details

Depositor's Name: PAUL FABRICS  
Address:  
Mobile: 8777781225  
EMail: paul.fabrics04@gmail.com  
Period From (dd/mm/yyyy): 25/09/2023  
Period To (dd/mm/yyyy): 24/09/2026  
Payment Ref ID: 22698  
Dept Ref ID/DRN: 0812023000015773

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	22698	Factory License Fee	0230-00-104-001-16	9000
			Total	9000

IN WORDS: NINE THOUSAND ONLY.



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# FORM 11

[ See rule 58(2) ]



Name Of District : HOOGHLY  
Name Of Block : CHANDITALA-II  
Name Of Gram Panchayat : CHANDITALA  
Trade Registration No. : 1781

Trade Registration Date: 01-Oct-2018  
Issue Date: 27-May-2022

Trade Registration Certificate issued for the period of: 2022-2023, 2023-2024, 2024-2025

**PRADIP PAUL PRASANJIT PAUL AND SARMISTHA PAUL**

(Name of Prop/partner/Director)

Mail Address :-

VILLAGE - KAYACHARA  
POLICE STATION - CHANDITALA  
MOUDA - M  
PIN NO - 712702

PARA - CHANDITALA  
POST OFFICE - C  
DAG - 1872-1873-770-771

Gram Council Part No. VII

Description of Trade : BLEACHING & DYEING, HOSIERY

Gram panchayat acknowledges a sum of **Rs. 1500** (Rupees One Thousand Five Hundred Only)

from **PAUL FABRICS**

(Name of Trade)

Grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation/default is noted later is, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

**This Certificate Is Electronically Generated**

N.B.: Gram Panchayat has every right to cancel or revoke or not allowing renewal of registration at any time

Ref. Application Docket No. NOCNQWN360348518  
<https://wbprd.gov.in/>



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**Form 5**

[See rules 8 (2) and 10 (6) ]

**Miscellaneous Receipt**

(Duplicate to be made out by both sides carbon paper process)

..... **CHANDITALA** ..... Gram Panchayat Under Chanditala II Dev. Block

Receipt No. **A/06110441/ 089**

Date **27/05/22**

Received from (name) **M/s. Paal Fabrics** ..... of

(address) **Kalachara** .....

Rs. **12000/-** (in words) **Twelve thousand only** in cash / by

Cheque/Draft No. .... Dated ..... of ..... Bank

..... Branch for the purpose of **Dev. Fan. Trade Registration**

Collection Head :

*of F*

Particulars (if any) :

*[Signature]*  
Secretary  
CHANDITALA GRAM PANCHAYAT  
Chanditala, Hooghly  
.....  
(Signature with date) of  
Secretary / authorized employee of GP  
Chanditala Gram Panchayet 2000 copys (001-2000)  
for 2022-23 & 2023-24

*[Signature]* **27/05/22**  
.....  
(Signature with date and Seal) of  
Custodian  
CHANDITALA GRAM PANCHAYAT  
KALACHARA CHANDITALA, HOOG



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জি.পি. কোড - 06110441

8 নং ফরম  
[ নিয়ম ৮ (২) এবং ৩১ (২) দেখুন ]

## চণ্ডীতলা গ্রাম পঞ্চায়েত

0434

গ্রাম পঞ্চায়েতের দ্বারা নির্ধারিত কর, অভিকর ও ফি প্রাপ্তির রসিদ  
(কার্বন দিয়ে অনুলিপি করতে হবে)

হোল্ডিং নং (যদি থাকে)

১. করদাতার নাম ও ঠিকানা :

বলোডা  
স্বাস্থ্য ও মালিক  
নাড়াস্বাস্থ্য ও মালিক  
নাড়া

২. যে বাবদ টাকা গৃহীত হল :

ক. স্থায়ী ও গৃহ সংক্রান্ত কর (

তিনমাস /

বছর) টাকা

২,০০০.০০

খ. যানবাহনের জন্য রেজিস্ট্রেশন ফি (যে সময়ের জন্য)

টাকা

গ. শৌচালয় বা অন্যান্য স্বাস্থ্যবিধান ব্যবস্থার জন্য অভিকর (যে সময়ের জন্য)

টাকা

ঘ. জল সরবরাহের জন্য অভিকর (যে সময়ের জন্য)

টাকা

ঙ. আলোর জন্য অভিকর (যে সময়ের জন্য)

টাকা

চ. মল, মুত্র ও অন্য আবর্জনা নিষ্কাশনের জন্য অভিকর (যে সময়ের জন্য)

টাকা

ছ. ব্যবসার নিবন্ধীকরণ সার্টিফিকেটের জন্য ফি (যে সময়ের জন্য)

টাকা

জ. ব্যক্তি, যানবাহন, পশুর ওপর কিংবা গ্রাম পঞ্চায়েতের দ্বারা বা ব্যবস্থাপনায়

টাকা

প্রতিষ্ঠিত ফেরী ব্যবস্থার জন্য টোল (যে সময়ের জন্য)

টাকা

ঝ. শ্মশানঘাট ব্যবহারের জন্য ফি

টাকা

ঞ. অগভীর বা গভীর নলকূপের রেজিস্ট্রেশন ফি (যে সময়ের জন্য)

টাকা

ট. গ্রামে উৎপাদিত পণ্য গ্রামের বাজারে বিক্রয়ের জন্য ফি (যে সময়ের জন্য)

টাকা

ঠ. জনসাধারণের জ্ঞাতার্থে প্রদর্শিত বিজ্ঞাপন দেওয়ার জন্য ফি

টাকা

ড. ৪৭ নং ধারা অনুসারে প্রবর্তিত উপবিধি অনুযায়ী জরিমানা

টাকা

ঢ. অন্যান্য

টাকা

তারিখ

২৫/০৫/২০২২



বিঃ দ্রঃ (১) গ্রাম পঞ্চায়েতের কোনো সদস্য এই আদায়ের সঙ্গে যুক্ত হতে পারবেন না।  
(২) যদি চেক বা ড্রাফটের মাধ্যমে কোনো টাকা পাওয়া যায়, তবে তার ক্রমিক  
সংখ্যা ও তারিখ ঐ টাকার অঙ্কের সঙ্গে লিখে রাখতে হবে।

2022-23-2023-24 (0001- 4000)



Annexure - "R3" <sup>95</sup>

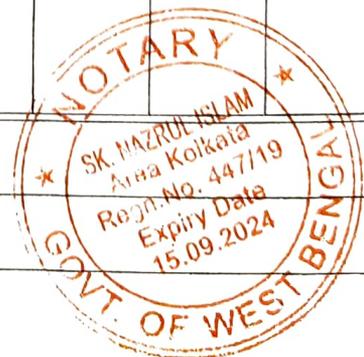
(20)

**FORM 1**  
[See Rules 6(1)]

Application Required For Grant/Renewal Of Authorisation For Generation Or Collection Or Storage Or Transport Or Reception Or Recycling Or Reuse Or Recovery Or Pre Processing Or Co- Processing Or Utilisation Or Treatment Or Disposal Of Hazardous And Other Waste

**Part A: General(to be filled by all)**

Application No.		2522175								
Category		RED								
Date of Submission		2022-08-08 15:56:16.291								
1. (a)	Name and address of the unit and location of facility:		PAUL FABRICS Village & Mouza-Kalachara, P.O. & P.S.- Chanditala, Dist.-Hooghly-712702							
(b)	Name of the Occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail:		Pradip Paul/Partner/9339262858/paulfabrics@gmail.com							
(c)	Authorisation required for(Please tick mark appropriate activity or activities:)		Generation, Storage							
(d)	In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:)		Not Attached							
2		Nature and quantity of Hazardous waste handled in T/Annum (or) KL/Annum								
	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Waste Type	Waste Storage	Waste Disposal	Source of generation of waste	Physical status	Quantity stored at any time	Quantity accumulated as on 31st March
	35.Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETPs)	35.3 Chemical sludge from waste water treatment	300 Kilogram/Month	Landfillable	Bag	Stored on Site	From ETP	Semi solid	30	0.0 Metric Tonnes/Day
3 a)	Year of commissioning and commencement of Production?					2011				
(i)	Whether the industry works 1 shift/2 shifts/round the clock?					one shifts				

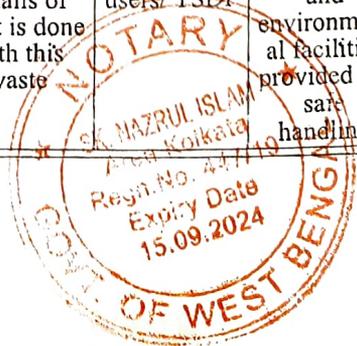


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<p>Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of Central Pollution Control Board. Such ERP shall comprise the following, but not limited to:</p> <ul style="list-style-type: none"> <li>• Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property;</li> <li>• Implementing the measures necessary to protect persons and the environment;</li> <li>• Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available;</li> <li>• Arrangements for training staff in the duties which they are expected to perform;</li> <li>• Arrangements for informing concerned authorities and emergency services; and</li> <li>• Arrangements for providing assistance with off-site mitigatory action.</li> </ul> <p>(To be attached separately)</p>	<p>Not Attached</p>
<p>5 Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste (To be attached separately)</p>	<p>Not Attached</p>

**Part B: To be filled by hazardous waste generators**

<p>a Products and by-products manufactured (names and product wise quantity per annum):</p>																		
<table border="1"> <thead> <tr> <th data-bbox="35 1165 496 1228">Product/By product Name</th> <th data-bbox="496 1165 888 1228">Production Capacity(Per Month)</th> <th data-bbox="888 1165 1300 1228">Average Production(Per Month)</th> </tr> </thead> <tbody> <tr> <td data-bbox="35 1228 496 1312">Dyeing &amp; Bleaching of Hosiery Fabrics</td> <td data-bbox="496 1228 888 1312">40 Metric Tonnes/Month</td> <td data-bbox="888 1228 1300 1312">15 Metric Tonnes/Month</td> </tr> </tbody> </table>	Product/By product Name	Production Capacity(Per Month)	Average Production(Per Month)	Dyeing & Bleaching of Hosiery Fabrics	40 Metric Tonnes/Month	15 Metric Tonnes/Month												
Product/By product Name	Production Capacity(Per Month)	Average Production(Per Month)																
Dyeing & Bleaching of Hosiery Fabrics	40 Metric Tonnes/Month	15 Metric Tonnes/Month																
<p>b Process description including process flow sheet indicating Inputs and Outputs (raw materials, chemicals, products, by-products,wastes, emissions, wastewater etc.) Please attach separate sheets: )</p>	<p>Not Attached</p>																	
<p>c) Characteristics(waste-wise) and Quantic of waste generation per annum:</p>																		
<table border="1"> <thead> <tr> <th data-bbox="35 1501 222 1820">Schedule</th> <th data-bbox="222 1501 334 1820">Name of Process</th> <th data-bbox="334 1501 445 1820">Name of Hazardous Waste (Category No)</th> <th data-bbox="445 1501 556 1820">Quantity</th> <th data-bbox="556 1501 668 1820">Characteristics of each waste</th> <th data-bbox="668 1501 822 1820">The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/R eprocessing etc</th> <th data-bbox="822 1501 976 1820">If not utilised within the plant, provide details of what is done with this waste</th> <th data-bbox="976 1501 1130 1820">Details of arrangements for transportation to actual users/ TSDF</th> <th data-bbox="1130 1501 1300 1820">Details of the environmental safeguards and al facilities provided for safe handling</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Schedule	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Characteristics of each waste	The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/R eprocessing etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDF	Details of the environmental safeguards and al facilities provided for safe handling									
Schedule	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Characteristics of each waste	The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/R eprocessing etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDF	Details of the environmental safeguards and al facilities provided for safe handling										



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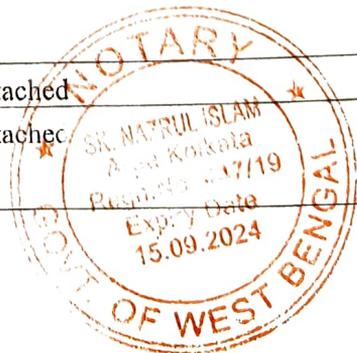
ous and other wastes generated from storage of  
ous chemicals as defined under the Manufacture,  
ge and Import of Hazardous Chemicals Rules,  
89.

**Part C: To be filled by Treatment, storage and disposal facility operators**

1)	<b>Provide details of the facility including:</b>	
i)	Location of site with layout map:	Village & Mouza-Kalachara, P.O. & P.S.- Chanditala, Dist.-Hooghly-712702
ii)	Safe storage of the waste and storage capacity	
iii)	The treatment processes and their capacities	
iv)	Secured Landfills	
v)	Incineration, if any	
vi)	Leachate Collection and Treatment System	
vii)	Fire Fighting Systems	
viii)	Environmental management plan including monitoring	
ix)	Arrangement for transportation of waste from generators	
2)	Provide details of Any other activities undertaken at the Treatment, storage and disposal facility site.	Not Attached
3)	Attach a Copy of prior Environmental Clearance	Not Attached

**Part D: To be filled by recyclers or pre-processors or co-processors or users of hazardous or other  
wastes**

1.	Nature and quantity of different wastes received per annum from domestic sources or imported or both:							
	<table border="1"> <thead> <tr> <th>Hazardous Wastes Type</th> <th>Quantity</th> <th>Source (Domestic/Imported)</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Hazardous Wastes Type	Quantity	Source (Domestic/Imported)				
Hazardous Wastes Type	Quantity	Source (Domestic/Imported)						
2.	Installed capacity as per registration issued by the District Industries Centre or any other authorised Government agency. Provide copy:	Not Attached						
3.	Provide details of secured storage of wastes including the storage capacity	Not Attached						
4.	Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.) Attach separate sheets:	Not Attached						
5.	Provide details of end users of products or by-products	Not Attached						
6.	Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	Not Attached						



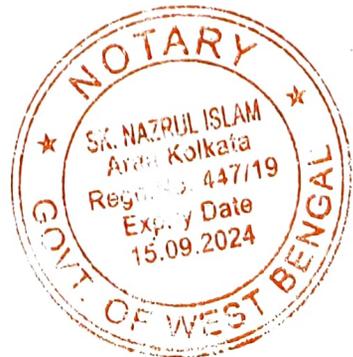
33

Provide details of occupational health and safety measures	
Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report or the compliance with the guidelines:	Not Attached
9. Arrangements for transportation of waste to the facility	

Place:

Date:

Signature of the Applicant  
Name and Designation





Memo No.

-hg-co-s/12/0302

Date: /05/2023

**CLOSURE ORDER**

**WHEREAS, M/s. Paul Fabrics** (hereinafter referred to as the industry) located at **Vill.- Kalachara, P.O. & P.S.-Chanditala, Dist.-Hooghly, Pin-712702** is a dyeing and bleaching unit. The unit has 1 no. wood/coal fired boiler of capacity 2TPH which is connected to a cyclone separator followed by a bag filter and a stack of height 30m from G.L.

**AND WHEREAS,** the industry was inspected by the officials of the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) on 13.04.2023. The following observations were made by the inspecting official during inspection:

- During inspection boiler was not in operation.
- The knitting section and silk screen printing activity of the unit were in operation. However, dyeing and bleaching of cloths through winch and soft-flow machines were not being done.
- The unit has not obtained Consent to Establish/Consent to Operate from the State Board for silk screen printing activity.
- Cloth cuttings and other reuse material including boiler ash was found to be dumped in the open space inside the factory premises.
- The Effluent Treatment Plant (ETP) was found in defunct condition. Arrangement for bypassing the ETP into the adjacent drain was observed.
- Dried ETP sludge was found to be spread over the ground, near ETP area as well as in the drain around ETP.
- Impression of open burning (over the ground) was noticed near ETP area.

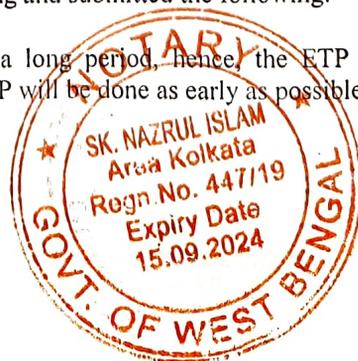
**AND WHEREAS,** the Consent to Operate of the industry is valid up to 31.07.2027. The unit has not obtained Hazardous Waste Authorization from the State Board.

**AND WHEREAS,** it is to be mentioned that the industry was previously issued Closure order with disconnection of electricity by the State Board vide Memo No. 289-PCB/HGY/Spl.R/3274-08(I) dated 14.11.2019 for failing to comply with the environmental norms. Subsequently, Pollution Control Appellate Authority (W.B) issued an order on 18.12.2019 for restoration of electricity of the unit and the unit had been directed to operate trial run.

**AND WHEREAS,** further, the State Board issued a direction to the industry vide Memo No. 79-PCB/HGY/Spl.R/3274-08(I) dated 31.01.2023 as the industry failed to meet the liquid effluent discharge standard on consecutive occasions during inspection by the Board official on 14.07.2022 and 28.07.2022. A Bank Guarantee of Rs. 2,00,000/- (Rupees two lakhs) and an Environmental Compensation of Rs. 75,000/- (Rupees seventy five thousand) were also imposed upon the industry. The industry submitted only the EC amount and prayed for waiving the BG amount through a letter dated 16.02.2023 due to their financial crisis.

**AND WHEREAS,** the industry was again called for a hearing on 28.04.2023 at the Head office of the Board for the repeated non-compliance of environmental norms as observed during inspection on 13.04.2023. Smt. Sarmistha Paul, partner of the industry appeared in the hearing and submitted the following:

- The unit has not been running in full swing for a long period, hence, the ETP is not properly functioning. However, necessary rectifications of ETP will be done as early as possible.
- No bypass arrangement exists at the unit premises.



- The silk screen printing activity is carried out under the name and style of M/s. Paul Fashions and owner of the said unit is a tenant and they have a separate identity in the said premises. The said unit has no connection with M/s. Paul Fabrics.

**AND WHEREAS**, during the course of hearing, the Technical Committee directed M/s. Paul Fabrics to immediately submit all necessary documents with regard to M/s. Paul Fashions to the State Board. Accordingly, they have submitted documents regarding M/s. Paul Fashions to the State Board on 02.05.2023.

**NOW THEREFORE**, considering the repetitive violation of environmental norms on the part of the industry, **M/s. Paul Fabrics** located at Vill.- Kalachara, P.O. & P.S.- Chanditala, Dist.-Hooghly, Pin-712702 is hereby closed by the Board with immediate effect.

The closure order will take immediate effect and the Officer-in-Charge, Chanditala Police Station is directed to execute the closure order against the aforementioned unit and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Chanditala Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB is requested to conduct an inspection of M/s. Paul Fashions situated at the premises of M/s. Paul Fabrics at Vill.- Kalachara, P.O. & P.S.- Chanditala, Dist.-Hooghly, Pin-712702 to verify the current status in regard to the environmental norms and send the report to the headquarter accordingly for further action.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

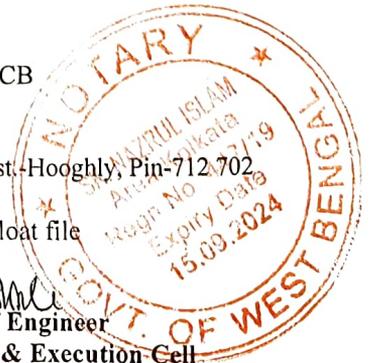
**Chief Engineer**  
**Operation & Execution Cell**  
**West Bengal Pollution Control Board**

Date: 29/05/2023

Memo No. 532 (1) -hg-co-s/12/0302

Copy forwarded for information and necessary action to:

1. M/s. Paul Fabrics, Vill.- Kalachara, P.O. & P.S.-Chanditala, Dist.-Hooghly, Pin-712702
2. OSD. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principle Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Hooghly Rural Police District, Singur, Kamarkundu, Dist.- Hooghly, Pin-712 407
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB
8. T.A. to the Member Secretary, WBPCB
9. P.A. to the Chairman, WBPCB
10. The Officer-in-Charge, Chanditala Police Station, P.O. & P.S.- Chanditala, Dist.-Hooghly, Pin-712.702
11. Technical Cell, WBPCB for updating the website
12. Environment Officer- Communication, WBPCB – for circulation through float file
13. Guard file of O & E Cell



**Chief Engineer**  
**Operation & Execution Cell**  
**West Bengal Pollution Control Board**

Annexure - "R5"  
101

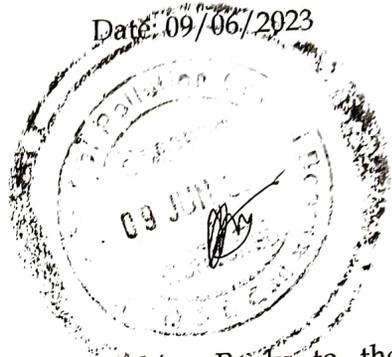
# PAUL FABRICS

Registered Office : 17/10, Uttam Ghosh Lane, Salkia Howrah – 711106  
Works: Vill- Kalachara, Post Office and Police Station – Chanditala, District –  
Hooghly, Pin – 712702  
Phone: 9831179230  
Email : paulfabrics04@gmail.com

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BY HAND DELIVERY

To  
The Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board  
(Department of Environment, Govt. of West Bengal)  
Paribesh Bhawan, Bldg. No. 10A, LA Block  
Sector - III, Bidhannagar, Kolkata - 700098



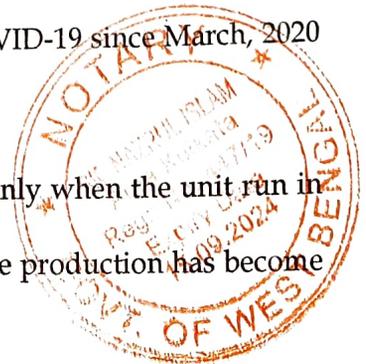
Re: Written Submission and/or Reply to the  
Closure Order dated 29/05/2023

Sir,

With reference to the Letter Dated 29/05/2023 vide memo no. 532(1)-hg-co-  
s/12/0302, this is to bring to your kind and humble notice that We have gone through  
the said letter which was served upon us through speed post and have gone through  
the purport thereof.

Before dealing with the said allegations as stated in the said letter we would like to  
make this board aware that at the very outset it will be very evident to bring to your  
kind notice that our business which we run at the said unit is going through a huge  
turmoil from the time of the evolution of the pandemic COVID-19 since March, 2020  
which has effected the whole unit alongwith the total ETP.

It is pertinent to mention that the ETP functions properly only when the unit run in  
full swing. Due to lack of supply of materials we deal in, the production has become



# PAUL FABRICS

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Hooghly, Pin – 712702  
Phone: 9831179230  
Email : paul.fabrics04@gmail.com

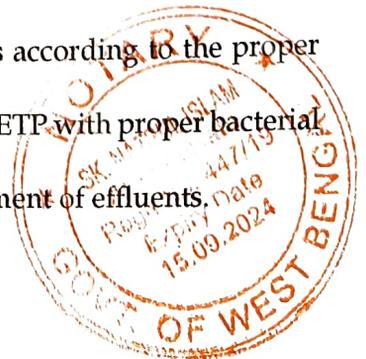
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scarce and under such a situation sometimes three days a week or four days a week the unit functions. If we see in total, hardly 10 days the unit functions in a month from the evolution of the pandemic COVID-19. Moreover, it is pertinent to mention that we have appointed "MEDAS AUTOMATION" for the modification and clearing all defects of the ETP at the said unit according to the order dated 18/12/2019 passed by the Pollution Control Appellate Authority (W.B). They have set up the full structure and have modified and cleared the defects of the whole ETP so that it can maintain the standards of effluent emission. Such order of the Pollution Control Appellate Authority was complied. Now, it is pertinent to mention that the technical part is maintained by the said "MEDAS AUTOMATION" and the ETP of the said unit is maintained according to the instructions of the officials of "MEDAS AUTOMATION" who are basically the experts in maintaining the ETP emission.

The bacteria that forms and helps in balancing the standards of the WBPCB are unable to form and hence the imbalance is caused which is totally an unintentional one. Each and every time we have maintained the WBPCB's standards of effluent treatment in the said unit and the officials of WBPCB each and everytime have collected the water from the outlets and have tested and have got good results according to the proper standards of emission. At every interval we have treated the ETP with proper bacterial chemicals and have procured the normal standards of treatment of effluents.

Now dealing with the allegations hereinbelow:

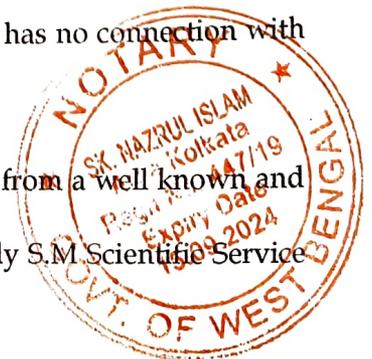


# PAUL FABRICS

**Registered Office : 17/10, Uttam Ghosh Lane, Salkia Howrah – 711106**  
**Works: Vill- Kalachara, Post Office and Police Station – Chanditala, District –**  
**Hooghly, Pin – 712702**  
**Phone: 9831179230**  
**Email : paulfabrics04@gmail.com**

1. The allegation that the ETP is defunct is vague and frivolous as the unit is not running in full swing as it should have been, so under such circumstances the ETP is not functioning.
2. It is denied that there is a bypass in the adjacent drain as there is a concrete closure of such outlet long back.
3. Cloth cutting and other refuse material including boiler ash was dumped in open space inside the factory premises is a misconceived and frivolous statement. It will be pertinent to mention that we have already applied for grant/Renewal of Authorisation for Generation or Storage or Transport or Reception or Recycling or Reuse or Recovery or Pre Processing or Co-Processing or Utilisation or Treatment or Disposal of Hazardous and other Waste on 08.08.2022 and such application is pending for authorization.
4. Impression of open burning noted near ETP area has been noticed as stated in the said letter. It is stated that the labours during winter time burnt the dry leaves to keep themselves warm and so the burning has been spotted.
5. The unit has not obtained Consent to Establish/Consent to Operate for silk screen printing activity as stated in the letter. The said unit is a tenant and has a separate identity in the said premises. The said unit has no connection with Paul Fabrics.

It is further submitted that the said unit has tested the water from a well known and registered laboratory of West Pollution Control Board namely S.M Scientific Service



# PAUL FABRICS

Registered Office : 17/10, Uttam Ghosh Lane, Salkia Howrah – 711106  
 Works: Vill- Kalachara, Post Office and Police Station – Chanditala, District –  
 Hooghly, Pin – 712702  
 Phone: 9831179230  
 Email : paul.fabrics04@gmail.com

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on 17/04/2023, 13/05/2023 and 9/6/2023. The test reports are annexed herewith for your kind perusal. It will be evident from the reports that there has been gradual decrease in the parameters of COD and BOD which shows that the said unit has been continuously trying their level best to cope up with the effluent standards of the WBPCB by appointing new experts of Effluent Treatment. And now the Board has issued a Closure Notice to the said unit on 29/05/2023 which has been received on 01/06/2023 at 10.42 am and the same has been complied with immediate effect. It will be evident to mention that if the said unit remains closed according to the boards direction then how will it be possible for the unit to clear the defects in the ETP without the running the process of production. And as such we have already cleared the defects of the ETP and it is ready to run.

Under such a situation it is humbly prayed before the Board to allow us to run the unit and show fruitful results of the ETP. In such an event your cooperation in such regards will be highly solicited and appreciated.

This is for your information and knowledge

Kindly acknowledge receipt of the same.

Thanking you

Yours truly

PAUL FABRICS



# S.M. SCIENTIFIC SERVICE

Environmental Laboratory Recognised by West Bengal pollution Control Board

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Laboratory :  
486, Dum Dum Park.  
Kolkata - 700 055, ☎ : (033) 2590 8629

Office :  
237K, Manicktala Main Road, Kolkata - 700 054,  
Mob. 98300 84373 / 86228 46149 / 90514 62716  
E-mail : smscientificservice@yahoo.co.in

FORMAT NO.: SMSS/EWM/04 ISSUE NO.: 02 ISSUE Dt.: 02.01.2023 (Rev No.:02)

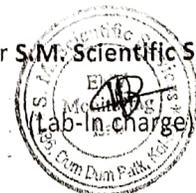
## EFFLUENT WATER ANALYSIS

Name of the Customer :	M/S. PAUL FABRICS.	Report No :	WW/37/2023
Address :	17/10, Uttam Ghosh Lane , Salkia , Howrah - 711106.	Reporting Date :	17-04-2023
		Sampling Date :	08-04-2023
Sampling Location :	E.T.P. Output	Sample Received Date :	08-04-2023
Type of Sample :	Effluent Water	Test Start Date :	08-04-2023
Sampling Supplied by :	M/S. PAUL FABRICS.	Test End Date :	14-03-2023

Sl. No.	Parameter	Standard method	Unit	Results	General Standard For Discharge Water	
					Inland Surface Water	Public Sewers
1.	pH	APHA 23 <sup>rd</sup> edition 2017	-	8.40	5.5-9.0	5.5-9.0
2.	Total Suspended Solid	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	45.0	100.0	600
3.	Oil & Grease	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	9.0	10	20
4.	COD	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	444.0	250	---
5.	BOD (3 days at 27 <sup>o</sup> C)	IS 3025(p-44):1993 reaffirmed 2003	mg/lt.	80.0	30	350
6.	Total Dissolved Solid	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	5900.0	---	---

Note: S. M. Scientific service is not responsible for anything duplicity if done by the party during supply of the effluent water.

For S.M. Scientific Service



# S.M. SCIENTIFIC SERVICE

Environmental Laboratory Recognised by West Bengal pollution Control Board

106  
41

Laboratory :  
486, Dum Dum Park.  
Kolkata - 700 055, ☎ : (033) 2590 8629

Office :  
237K, Manicktala Main Road.Kolkata - 700 054,  
Mob. 98300 84373 / 86228 46149 / 90514 62716  
E-mail : smscientificservice@yahoo.co.in

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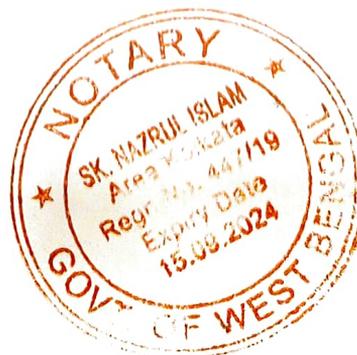
## EFFLUENT WATER ANALYSIS

Name of the Customer :	M/S. PAUL FABRICS.	Report No :	WW/36/2023
Address :	17/10,Uttam Ghosh Lane , Salkia , Howrah -711 106	Reporting Date :	17-04-2023
		Sampling Date :	08-04-2023
Sampling Location :	E.T.P. Input	Sample Rcvd. Date :	08-04-2023
Type of Sample :	Effluent Water	Test Start Date :	08-04-2023
Sampling Supplied by :	M/S. PAUL FABRICS.	Test End Date :	14-04-2023

Sl. No.	Parameter	Standard method	Unit	Results	General Standard For Discharge Water	
					Inland Surface Water	Public Sewers
1.	pH	APHA 23 <sup>rd</sup> edition 2017	-	10.21	5.5-9.0	5.5-9.0
2.	Total Suspended Solid	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	520.0	100.0	600
3.	Oil & Grease	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	15.0	10	20
4.	COD	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	1600.0	250	---
5.	BOD (3 days at 27 <sup>o</sup> C)	IS 3025(p-44):1993 reaffirmed 2003	mg/lt.	670.0	30	350
6.	Total Dissolved Solid	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	10100.0	---	---

Note.: S. M. Scientific service is not responsible for anything duplicity if done by the party during supply of the effluent water.

For S.M. Scientific Service



# S.M. SCIENTIFIC SERVICE

Environmental Laboratory Recognised by West Bengal pollution Control Board

107

Laboratory :  
486, Dum Dum Park.  
Kolkata - 700 055, ☎ : (033) 2590 8629

Office :  
237K, Manicktala Main Road.Kolkata - 700 054,  
Mob. 98300 84373 / 86228 46149 / 90514 62716  
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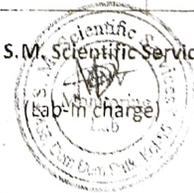
FORMAT NO. SMSS/EWM/04 ISSUE NO.: 02 ISSUE Dt.: 02.01.2023 (Rev No.:02)

## EFFLUENT WATER ANALYSIS

Name of the Customer :	M/S. PAUL FABRICS.	Report No :	WW/52/2023
Address :	Vill-Kalachara (Old Benaras Road),P.O.- Chanditala, Pin-712 702, Hooghly.	Reporting Date :	13-05-2023
		Sampling Date :	06-05-2023
Sampling Location :	E.T.P. Outlet	Sample Received Date :	06-05-2023
Type of Sample :	Effluent Water	Test Start Date :	06-05-2023
Sampling Drawn by :	S. M. Scientific Service.	Test End Date :	12-05-2023

Sl. No.	Parameter	Standard method	Unit	Results	General Standard For Discharge Water	
					Inland Surface Water	Public Sewers
1.	pH	APHA 23 <sup>rd</sup> edition 2017	-	8.01	5.5-9.0	5.5-9.0
2.	Total Suspended Solid	APHA 23 <sup>rd</sup> edition 2017	mg/lit.	38.0	100.0	600
3.	Oil & Grease	APHA 23 <sup>rd</sup> edition 2017	mg/lit.	06.0	10	20
4.	COD	APHA 23 <sup>rd</sup> edition 2017	mg/lit.	397.0	250	---
5.	BOD (3 days at 27 <sup>o</sup> C)	IS 3025(p-44):1993 reaffirmed 2003	mg/lit.	72.0	30	350
6.	Total Dissolved Solid	APHA 23 <sup>rd</sup> edition 2017	mg/lit.	3500.0	---	---

For S.M. Scientific Service



# S.M. SCIENTIFIC SERVICE

Environmental Laboratory Recognised by West Bengal pollution Control Board

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Laboratory :  
486, Dum Dum Park.  
Kolkata - 700 055, ☎ : (033) 2590 8629

Office :  
237K, Manicktala Main Road, Kolkata - 700 054,  
Mob. 98300 84373 / 86228 46149 / 90514 62716  
E-mail : smscientificservice@yahoo.co.in

FORMAT NO.: SMSS/EWM/04 ISSUE NO.: 02 ISSUE Dt.: 02.01.2023 (Rev No.:02)

## EFFLUENT WATER ANALYSIS

Name of the Customer :	M/S. PAUL FABRICS.	Report No :	WW/51/2023
Address :	Vill-Kalachara (Old Benaras Road), P.O.- Chanditala, Pin-712 702, Hooghly.	Reporting Date :	13-05-2023
		Sampling Date :	05-05-2023
Sampling Location :	E.T.P. Inlet	Sample Received Date :	05-05-2023
Type of Sample :	Effluent Water	Test Start Date :	05-05-2023
Sampling Drawn by :	S. M. Scientific Service.	Test End Date :	12-05-2023

Sl. No.	Parameter	Standard method	Unit	Results	General Standard For Discharge Water	
					Inland Surface Water	Public Sewers
1.	pH	APHA 23 <sup>rd</sup> edition 2017	-	10.91	5.5-9.0	5.5-9.0
2.	Total Suspended Solid	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	990.0	100.0	600
3.	Oil & Grease	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	16.0	10	20
4.	COD	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	3532.0	250	---
5.	BOD (3 days at 27 <sup>o</sup> C)	IS 3025(p-44):1993 reaffirmed 2003	mg/lt.	1500.0	30	350
6.	Total Dissolved Solid	APHA 23 <sup>rd</sup> edition 2017	mg/lt.	10860.0	---	---

For S.M. Scientific Service

(Lab-In charge)



# S.M. SCIENTIFIC SERVICE

Environmental Laboratory Recognised by West Bengal pollution Control Board

109

44

Laboratory :  
486, Dum Dum Park,  
Kolkata - 700 055, ☎ : (033) 2590 8629

Office :  
237K, Manicktala Main Road, Kolkata - 700 054,  
Mob. 98300 84373 / 86228 46149 / 90514 62716  
E-mail : smscientificservice@yahoo.co.in

FORMAT NO : SMSS/LWM/04 ISSUE NO. : 02 ISSUE Dt. 02.01.2023 (Rev No. 02)

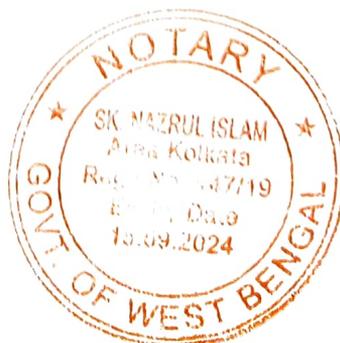
## EFFLUENT WATER ANALYSIS

Name of the Customer :	M/S. PAUL FABRICS.	Report No :	WW/64/2023
Address :	Vill-Kalachara (Old Benaras Road), P.O - Chanditala, Pin-712 702, Hooghly.	Reporting Date :	09-06-2023
Sampling Location :	E.T.P. Outlet	Sampling Date :	02-06-2023
Type of Sample :	Effluent Water	Sample Received Date :	02-06-2023
Sampling Drawn by :	S. M. Scientific Service.	Test Start Date :	02-06-2023
		Test End Date :	08-06-2023

Sl. No.	Parameter	Standard method	Unit	Results	General Standard For Discharge Water	
					Inland Surface Water	Public Sewers
1.	pH	APHA 23 <sup>rd</sup> edition 2017	-	7.54	5.5-9.0	5.5-9.0
2.	Total Suspended Solid	APHA 23 <sup>rd</sup> edition 2017	mg/lit.	33.0	100.0	600
3.	Oil & Grease	APHA 23 <sup>rd</sup> edition 2017	mg/lit.	5.0	10	20
4.	COD	APHA 23 <sup>rd</sup> edition 2017	mg/lit.	330.0	250	---
5.	BOD (3 days at 27 <sup>o</sup> C)	IS 3025(p-44):1993 reaffirmed 2003	mg/lit.	68.0	30	350
6.	Total Dissolved Solid	APHA 23 <sup>rd</sup> edition 2017	mg/lit.	2700.0	---	---

For S.M. Scientific Service

(Lab Incharge)



# S.M. SCIENTIFIC SERVICE

Environmental Laboratory Recognised by West Bengal pollution Control Board

110  
45

Laboratory :  
486, Dum Dum Park.  
Kolkata - 700 055, ☎ : (033) 2590 8629

Office :  
237K, Manicktala Main Road, Kolkata - 700 054,  
Mob. 98300 84373 / 86228 46149 / 90514 62716  
E-mail : smscientificservice@yahoo.co.in

(Lab-In charge)

FORMAT NO.: SMSS/EWM/04 ISSUE NO.: 02 ISSUE Dt.: 02.01.2023 (Rev No. 02)

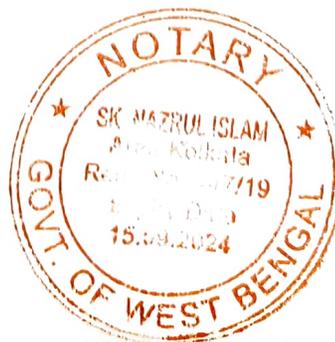
## EFFLUENT WATER ANALYSIS

Name of the Customer :	M/S. PAUL FABRICS.	Report No :	WW/63/2023
Address :	Vill-Kalachara (Old Benaras Road), P.O.- Chanditala, Pin-712 702, Hooghly.	Reporting Date :	09-06-2023
Sampling Location :	E.T.P. Inlet	Sampling Date :	01-06-2023
Type of Sample :	Effluent Water	Sample Received Date :	01-06-2023
Sampling Drawn by :	M/S. PAUL FABRICS.	Test Start Date :	01-06-2023
		Test End Date :	08-06-2023

Sl. No.	Parameter	Standard method	Unit	Results	General Standard For Discharge Water	
					Inland Surface Water	Public Sewers
1.	pH	APHA 23 <sup>rd</sup> edition 2017	-	9.23	5.5-9.0	5.5-9.0
2.	Total Suspended Solid	APHA 23 <sup>rd</sup> edition 2017	mg/l.	850.0	100.0	600
3.	Oil & Grease	APHA 23 <sup>rd</sup> edition 2017	mg/l.	14.0	10	20
4.	COD	APHA 23 <sup>rd</sup> edition 2017	mg/l.	1973.0	250	---
5.	BOD (3 days at 27 <sup>o</sup> C)	IS 3025(p-44):1993 reaffirmed 2003	mg/l.	825.0	30	350
6.	Total Dissolved Solid	APHA 23 <sup>rd</sup> edition 2017	mg/l.	8300.0	---	---

\* S. M. Scientific service is not responsible for anything duplicity if done by the party during supply of the effluent water.

For S.M. Scientific Service  
(Lab-In charge)



Assesure 11/16



**West Bengal Pollution Control Board**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, Bldg. 10A, Block LA  
Sector III, Bidhannagar, Kolkata 700 106  
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861  
Fax: (0091) (033) 2335-2813

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Memo No.

-hg-co-s/12/0302

Date: /08/2023

**DIRECTION**

**WHEREAS, M/s Paul Fabrics** (hereinafter referred to as the unit) located at Vill-Kalachara, P.O.& P.S.- Chanditala, Dist.- Hooghly, Pin-712702 is a dyeing and bleaching unit.

**AND WHEREAS, the West Bengal Pollution Control Board** (hereinafter referred to as the State Board) has issued "Closure Order" against the unit vide memo no. 532-hg-co-s/12/0302 dated 29.05.2023 for non-compliance of environmental norms as observed by the State Board official during inspection on 13.04.2023.

**AND WHEREAS, the unit** has submitted a prayer to the State Board on 09.06.2023 for suspension of Closure order issued to the unit stating that they have complied with the Closure Order.

**AND WHEREAS, the unit** was inspected by the State Board officials on 23.06.2023. From the inspection report it is observed that the unit was not in operation and the machineries were lying idle. The unit has sealed the by-pass arrangement and cleaned the ETP area.

**NOW THEREFORE,** considering the above mentioned facts, the State Board is hereby principally agreed to **suspend** the 'Closure Order' issued to **M/s Paul Fabrics** located at Vill-Kalachara, P.O.& P.S.- Chanditala, Dist.- Hooghly, Pin-712702 vide memo no. 532-hg-co-s/12/0302 dated 29.05.2023. However, the formal **Suspension of Closure Order** shall be issued only after the unit complies with the following condition:

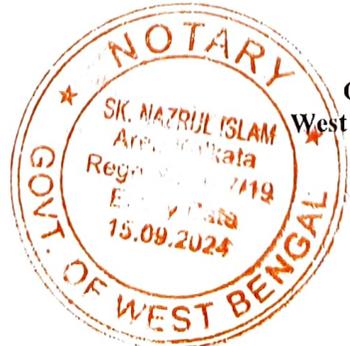
1. The unit shall submit a penalty amount of **Rs.50,000/-** (Rupees fifty thousand) only within 10 (ten) days from the date of issue of this letter, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for non-compliance of Environmental norms.
2. The unit shall execute a **Bank Guarantee (BG)** (proforma enclosed) of Rs. **2,00,000/-** (Rupees two lakh) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638)** as an assurance to comply with the Board's directions as well as environmental norms.

This direction is issued in exercise of the powers conferred under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and its subsequent amendments.

This order has the approval of the Competent Authority.

By Order,

Sd/-  
**Chief Engineer**  
Operation & Execution Cell  
West Bengal Pollution Control Board



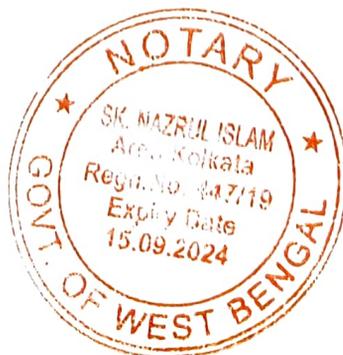
Memo No. 1015(1)-hg-co-s/12/0302

Date: 01/08/2023

Copy forwarded to:

1. M/s Paul Fabrics, Vill-Kalachara, P.O. & P.S.-Chanditala, Dist.- Hooghly, Pin-712702
2. P.A. to the Chairman, WBPCB.
3. T.A. to the Member Secretary, WBPCB.
4. The Chief Engineer, Planning & EIM Cell, WBPCB.
5. The Environmental Engineer & In-Charge, Hooghly Regional Office, WBPCB.
6. The FAM, WBPCB.
7. Technical Cell, WBPCB for updating the website.
8. Environment Officer- Communication, WBPCB – for circulation through float file.
9. Guard file of O & E Cell.

*4ml*  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board



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PERFORMANCE BANK GUARANTEE

1.We.....(name of the bank, branch with full address) (herein after referred to as a Guarantor Bank term include its successor or assignee) with its Head Office at ..... hereby agree unequivocally to pay within 48 hours on demand in writing form the Member Secretary, West Bengal Pollution Control Board, (hereinafter referred as the Board), which term included his successor or assignee or any Officer authorized by this Board in this behalf any amount up to and not exceeding Rs. .... (Rupees .....)

only to Board on behalf ..... (name and full address of the Industry) (hereinafter called the industry which term shall include its successor or assignee)

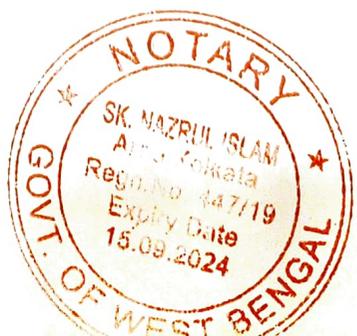
2.WHEREAS the Industry has undertaken to complete the erection of Pollution Control System in all respect up to the satisfaction of the State Board and meeting the statutory norms under existing Environmental Acts and Rules. We ..... (the guarantor bank) do hereby undertake to pay to the aboard an amount not exceeding Rs..... (Rupees .....) as and when demanded by this Board within 1 (one) year from the date of execution of Bank Guarantee.

3.We (the guarantor bank) ..... herby, undertake to pay this guarantee without any demur merely on a demand from the Board. However our liability under this agreement shall be restricted to an amount not exceeding Rs. ....(Rupees .....)

- 4.NOTWITHSTANDING anything contained herein:
- a) Our liability under this guarantee shall not exceed Rs. .... (Rupees .....)
  - b) This Bank Guarantee shall be valid up to (one year)
  - c) we are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only and only if you serve upon us a written claim or demand on or before ..... (date of expiry of guarantee)

5.We (name of the bank) ..... lastly undertake not to revoke this guarantee during the currency except with the prior consent of the Board in writing.

On this day of .....



# PAUL FABRICS

Annexure 11A7

Registered Office : 17/10, Uttam Ghosh Lane, Salkia Hourah - 711106  
Works: Vill- Kalachara, Post Office and Police Station - Chanditala, District -  
Hooghly, Pin - 712702  
Phone: 033 26554743  
Email :

49

BY HAND DELIVERY

To  
The Chief Engineer  
Operation and Execution Cell  
West Bengal Pollution Control Board  
Kolkata

Dated: 14.08.2023

Re: Payment of Environment Compensation of Rs.  
50,000/- vide Demand Draft No. 138456 dated 08/08/2023  
drawn on Central Bank of India and Bank Guarantee of Rs.  
2,00,000/- being Bank Guarantee Bond No.  
0105013GA23000004, dated 10.08.2023 for Rs. 2,00,000/-  
valid upto 09.08.2024

Sir/Madam,

This is to bring to your kind notice that a direction was served upon us vide memo no 1015(1)-hg-co-s/12/0302 dated 01/08/2023 which was received by us on 04/08/2023. The Environmental Compensation of Rs. 50,000/- and a Bank Guarantee of Rs. 2,00,000/- valid for 1(One) years to be paid. To that effect we are hereby paying the Environment Compensation and the Bank Guarantee as directed by the Board within the stipulated time frame. You are hereby requested to receive the same and acknowledge the same

The Demand Draft of Rs. 50,000/- and the Bank Guarantee of Rs. 2,00,000/- valid for 1(One) year is attached herewith for your kind perusal.

Kindly acknowledge receipt of the same.

Thanking you.

Yours truly

PAUL FABRICS  
Saronistha Paul  
Partner





5116



पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL

AN 830335

Bank Guarantee Bond

No. 0105013G/A23000004

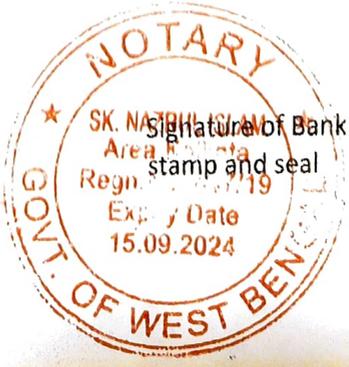
Date 10.08.2023

For Rs. 2,00,000/- Valid Up to 09.08.2024

To WEST BENGAL POLLUTION CONTROL BOARD,

1. In consideration of the President of India acting through WEST BENGAL POLLUTION CONTROL BOARD (hereinafter called "the Government") having agreed to exempt PAUL FABRICS, Vill-Kalachara, P.O. & P.S.- Chanditala, Dist.- Hooghly, Pin-712702 (hereinafter called" the said contractor") from the "demand under the terms and conditions of memo No. -hg-co-s/12/0302 made between PAUL FABRICS, Vill-Kalachara, P.O. & P.S.- Chanditala, Dist.- Hooghly, Pin-712702 and the WEST BENGAL POLLUTION CONTROL BOARD for an assurance to comply with the board's directions as well as environmental norms dated 01.08.2023 (hereinafter called "the said Agreement") of performance/Financial guarantee for the due fulfilment by the said contractor of the terms and conditions contained in the said agreement, on production of Bank Guarantee for ₹ 2,00,000/- (Rupees Two Lakhs only.)

  
Signature of Bank official with stamp and seal



For CENTRAL BANK OF INDIA  
  
 Chief Manager  
 RAC, Kolkata (S)  
 Signature of Bank official with stamp and seal

No. 0105036A23000004

Date 10.08.2023 For

Rs. 2,00,000/- Valid

Up to 09.08.2024

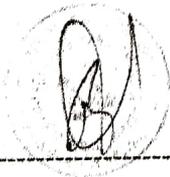
2. We Central Bank of India, 129 G.T. Road (North) Salkia Branch Howrah (hereinafter referred to "The Bank") at the request of PAUL FABRICS Vill-Kalachara, P.O. & P.S.- Chanditala, Dist.- Hooghly, Pin-712702 hereby agree unequivocally to pay within 48 hours on demand in writing form the member secretary, WEST BENGAL POLLUTION CONTROL BOARD, (herein referred as the Board), which term included his successor or assignee or any officer authorized by this board in this behalf any amount up to and not exceeding ₹ 2,00,000/- (Rupees Two Lakhs only.) only to board on behalf PAUL FABRICS Vill-Kalachara, P.O. & P.S.- Chanditala, Dist.- Hooghly, Pin-712702 (herein called the industry which term shall include its successor or assignee)

3. WHEREAS the industry has undertaken to complete the erection of pollution control system in all respect up to the satisfaction of the state board and meeting the statutory norms under existing Environmental Acts and Rules. We Central Bank Of India, 129 G.T. Road (North) Salkia Howrah do hereby undertake to pay to the board an amount not exceeding ₹ 2,00,000/- (Rupees Two Lakhs only.) as and when demanded by this board within 1 (one) year from the date of execution of Bank Guarantee.

4. We Central Bank of India, 129 G.T. Road (North) Salkia Branch Howrah hereby, undertake to pay this guarantee without any demur merely on a demand from the Board. However our liability under this agreement shall be restricted to an amount not exceeding ₹ 2,00,000/- (Rupees Two Lakhs only.)

5. NOTWITHSTANDING anything contained herein:

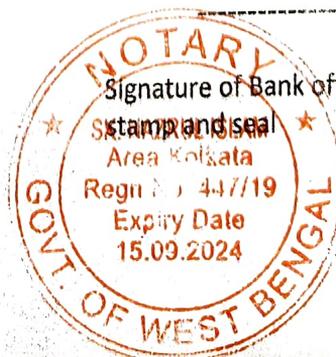
- Our Liability under this guarantee shall not exceed ₹ 2,00,000/- (Rupees Two Lakhs only.)
- This Bank Guarantee shall be valid up to 1 (one) year.
- We are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only and only if you serve upon as written claim or demand on or before 09.08.2024.



Signature of Bank official with  
stamp and seal

For CENTRAL BANK OF INDIA

Chief Manager  
RAG, Kolkata (C)



No. 01050BG/A23000004  
 Date 10.08.2023 For  
 Rs. 2,00,000/- Valid  
 Up to 09.08.2024

6. We Central Bank of India, 129 G.T. Road (North) Salkia Branch Howrah lastly undertake not to revoke the guarantee during the currency except with the prior consent of the Board in writing. (53)

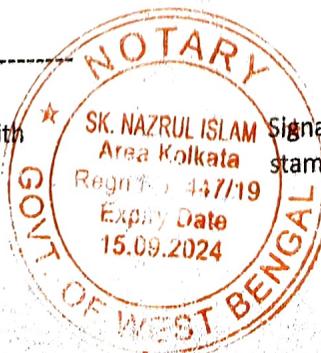
7. The Payment so made by us under this bond shall be a valid discharge of our liability for payment there under and the contractor shall have no claim against us for making such payments.

8. We Central Bank Of India, 129 G.T. Road (North) Salkia Branch Howrah further agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the said Agreement and that it shall continue to be enforceable till the due of the government under or virtual of the said Agreement have been fully paid and its claim satisfied or discharged or till WEST BENGAL POLLUTION CONTROL BOARD certified that the terms and conditions of the aforesaid agreement have been Fully and Properly carried out under the guarantee is made on us in writing on or before the \_\_\_\_\_ shall be discharge from all the liabilities under the guarantee thereafter.

9. We Central Bank Of India, 129 G.T. Road (North) Salkia Branch Howrah further agree with the government that the government shall have the fullest liberty without our consent and without affecting in any manner our obligations hereunder to vary any of the terms and conditions of the said agreement or extend time of performance by the said contractor from time to time or to postpone for any time or from time to time ant of the powers exercisable by the Government against the said contractor and to forebear or enforce any of their terms and conditions relating to the said agreement and we shall not be revived from our liability by reason of any such variation, or extension being granted to the said contractor or for any forbearance act or ommission on the part of the Government or any indulgence by the Government to the said contractor or any such matter or thing whatsoever which under the law relating to sureties would, but for the provision, have effect so relieving us.



Signature of Bank official with stamp and seal



Signature of Bank official with stamp and seal

For CENTRAL BANK OF INDIA  
 Chief Manager  
 RAC, Kolkata (S)

BANK Guarantee bond

No. 01050BGA2300000719  
Date 10.08.2023 For  
Rs. 2,00,000/- Valid  
Up to 09.08.2024

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10. This guarantee will not be discharged due to the change in the constitution of the Bank or the contractor.

11. The Bank hereby also declares that it has the power to issue this guarantee in favor of the government under this constitution of the bank as provided in the banking company (Acquisition and transfer of undertaking) act, 1970 and the undersigned has full power to do so as Branch Manager.

12. We Central Bank of India, 129 G.T. Road (North) Salkia Branch Howrah lastly undertake not to revoke this guarantee during this current except with the previous consent of the Government in writing.

**NOTWITHSTANDING ANYTHING CONTAINED HEREIN:**

Our liability under this Bank Guarantee shall not exceed ₹ 2,00,000/- (Rupees Two Lakhs only.)

a) The Bank Guarantee shall be valid up to 09.08.2024

We are liable to pay the guarantee amount or any part thereof under this Bank Guarantee only and only if you serve upon it's a written claim on or before 09.08.2024 date of expiry of this Guarantee.

Dated the 10th day of AUG 2023

For Central Bank Of India, 129 G T Road(North) Salkia Branch Howrah

For CENTRAL BANK OF INDIA  
Chief Manager  
RAC, Kolkata (S)

Signature of Bank official with stamp and seal

**NOTARY**  
Signature of Bank official with stamp and seal  
S/O MATRIL ISHAN  
Kolkata  
Regn. No. 17/19  
Exp. Date 15.08.2024  
GOVT. OF WEST BENGAL

Annexure - 120

**West Bengal Pollution Control Board**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, Bldg. 10A, Block LA  
Sector III, Bidhannagar, Kolkata 700 106  
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861  
Fax: (0091) (033) 2335-2813

Memo No.

-hg-co-s/12/0302

Date: /08/2023

**SUSPENSION OF CLOSURE ORDER**

**WHEREAS, M/s Paul Fabrics** (hereinafter referred to as the unit) located at Vill-Kalachara, P.O.& P.S.-Chanditala, Dist.- Hooghly, Pin-712702 is a dyeing and bleaching unit.

**AND WHEREAS, the West Bengal Pollution Control Board** (hereinafter referred to as the State Board) principally agreed to suspend the 'Closure Order' issued against the unit and has directed the unit to submit Penalty amount of **Rs.50,000/-** (Rupees fifty thousand) and Bank Guarantee (BG) amount of **Rs. 2,00,000/-** (Rupees two lakh) only. The above mentioned direction was issued with the condition that formal suspension of closure order shall be issued only after the unit complies with the condition of direction vide no. 1015 -hg-co-s/12/0302 dated 01.08.2023.

**AND WHEREAS, the unit** has submitted the Penalty amount of **Rs.50,000/-** (Rupees fifty thousand) and Bank Guarantee (BG) amount of **Rs. 2,00,000/-**(Rupees two lakh) on 14.08.2023.

**NOW THEREFORE, considering the above, the State Board is hereby pleased to suspend the 'Closure order' issued to M/s Paul Fabrics** located at Vill-Kalachara, P.O.& P.S.-Chanditala, Dist.- Hooghly, Pin-712702, vide memo no. 532- hg-co-s/12/0302 dated 29.05.2023 with the following condition:

1. The unit shall always operate the Effluent Treatment Plant (ETP) efficiently so as to comply with the effluent discharge standards.
2. The unit shall always operate maintaining the environmental norms.

The Environmental Engineer & In-Charge, Hooghly Regional Office, West Bengal Pollution Control Board is requested to keep vigil on the unit. If the unit is again found to be operating violating the environmental norms, the Board will be at liberty to take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

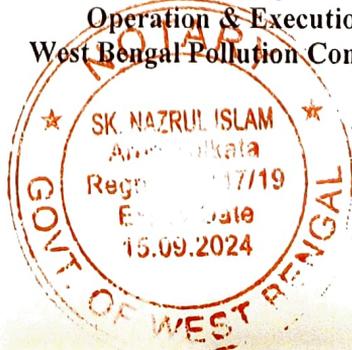
By Order,

Sd/-

Chief Engineer

Operation & Execution Cell

West Bengal Pollution Control Board



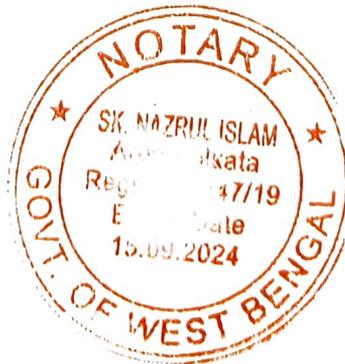
Memo No. 1082(1)-hg-co-s/12/0302

Date: 14/08/2023

Copy forwarded for information and necessary action to:

1. ✓ M/s Paul Fabrics, Vill-Kalachara, P.O. & P.S.-Chanditala, Dist.- Hooghly, Pin-712702
2. OSD to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Hooghly Rural Police District, Singur, Kamarkundu, Dist.- Hooghly, Pin-712407
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB
8. T.A. to the Member Secretary, WBPCB
9. P.A. to the Chairman, WBPCB
10. The Officer-in-Charge, Chanditala Police Station, P.O. & P.S.-Chanditala, Dist.- Hooghly, Pin-712702
11. Technical Cell, WBPCB for updating the website
12. Environment Officer- Communication, WBPCB – for circulation through float file
13. Guard file of O & E Cell

  
**Chief Engineer**  
**Operation & Execution Cell**  
**West Bengal Pollution Control Board**



PANJ FABRICS  
Savonista Paul  
Partner

# VAKALATNAMA

District: HOWRAH

Before the National Green Tribunal, Eastern Zone Bench, Kolkata  
OA - 126/2023/EZ

Mujibur Rahman Malik

{ Plaintiff  
Petitioners

-Versus-

State of West Bengal and Ors

{ Respondent  
Opposite Party

Vakalatnama on behalf of Respondent No - 6

Know all men by these presents that by Vakalatnama, I/We appoint Advocates noted below or any one of them my/our lawful Advocate or Advocates for filing the memorandum or appeal or petition of entering appearance

in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith for preparing the paper book in the case and for putting in papers, petitions etc. On my /our behalf for filling, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act. And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHEREOF I/ We sign and execute this Vakalatnama on this the 22nd of December 2023

Name of Advocate

JOYJIT ROY CHOWDHURY  
ADVOCATE  
4, GOVERNMENT PLACE (NORTH)  
9<sup>th</sup> FLOOR, ROOM NO- 918  
DELTA HOUSE, KOL-700001  
Mob- 9874933559  
Email- joyjit.advocate@gmail.com

Received the Vakalatnama  
from the Respondent No. 6  
and accepted by me

Joyjit K. Choudhary  
K